THE HIGH COURT OF MEGHALAYA SHILLONG

CIRCULAR

Dated, Shillong the 31st May, 2024

No. HCM.II/89/2014/Estt./105: It is impressed upon all concerned that, as part of the ongoing efforts to streamline administrative processes and enhance efficiency, the e-Proposal system has been implemented for the submission of bills and funds sanction requests. In line with this initiative, all the District and Sub-Divisional Courts are hereby directed to transition from traditional paper-based methods to the new e-Proposal system for all bill submissions and funds sanction requests. All the District and Sub-Divisional Courts are directed to ensure that the e-Proposal system is adopted.

BY ORDER

REGISTRAR GENERAL

Memo No. HCM.II/89/2014/Estt./105A Dated, Shillong the 30th May, 2024 Copy to:-

- 1. The Registrar-cum-Principal Private Secretary to the Hon'ble, the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S. to the Hon'ble Mr. Justice H.S Thangkhiew, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S. to Hon'ble Mr Justice W. Diengdoh, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S. to Hon'ble Mr Justice B. Bhattacharjee, Addl. Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. Registrar (Judicial Service), High Court of Meghalaya for favour your kind information.
- 6. All District and Sessions Judges for information and necessary action with a request to circulate the same among the Judicial Officers within their respective jurisdiction.
- 7. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the official website.
- 8. Office file.



REGISTRAR GENERAL